

[*Translation*]

SHRI RAM LAKHAN SINGH YADAV: I would repeat. I was saying that Question No. 481 was originally asked in Hindi. The question was regarding CAPART and was addressed to the Prime Minister. Why was the subject matter and the Ministry changed after translation? Why was the question recast and it was addressed to Sheila Kaul instead of the Prime Minister? Why was it done? Have you any clarification to give?

[*English*]

SHRI PROBINDEKA: Mr. Speaker, Sir, the entire North-Eastern region is lagging far behind in respect of all round development of cities in the region. In Meghalaya, in addition to Shillong and Tura there are also other important cities like Jowai, Cherra, Punj and Nangpur. I would like to know from the hon. Minister whether these cities are also going to be included under the centrally Sponsored Schemes of Urban Basic Services for the Poor in the near future; if so the details thereof.

SHRIMATI SHEILA KAUL: So far no suggestion has been sent for those cities and when they come up to us we shall look into it.

SHRI D.K. NAIKAR: May I know from the hon. Minister the total allocation towards improvement of slums under urban development?

MR. SPEAKER: This question relates to Meghalaya. Have you read the question?

SHRI D.K. NAIKAR: Slum improvement is covered under urban development.

MR. SPEAKER: This question relates to Meghalaya. If you want to ask about Meghalaya.....

SHRI D.K. NAIKAR: I want to ask about all India.

[*Translation*]

Industries Set up by NRIs

*482 SHRI JANGBIR SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of industries set up by the Non-Resident Indians during the last two years.

(b) the details of such industries already started, State-wise:

(c) the number of industries for which proposals have been received during the current financial year, and

(d) the number of industries out of them proposed to be set up in Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-AMTI KRISHNA SAHI): (a) 995 proposals have been approved by the Government, including RBI, for setting up of industries by the NRIs during the calendar years 1991 and 1992.

(b) These details are not maintained by the Central Government.

(c) and (d). During the current financial year 1992-93, a total of 718 proposals have been received. Out of these, 41 industries are proposed to be set up in the State of Haryana.

[*Translation*]

SHRI JANGBIR SINGH: Mr. Speaker, Sir, it is a subject having far-reaching consequences. I would like to be forgiven for my lengthy question. But I would like to seek some information from the hon. Minister, through you I would like to know whether there is a clear-cut demarcation of the areas in which NRI could set up industries so as to

avoid competition with the indigenous industries. Would raw material for these industries come from sources within the country or from abroad? Where would the finished product be marketed? Would it be sold within the country or in foreign countries? Would the net profit accruing to the N R Is from these industries be contribute to the Indian economy? Would some percentage of that net profit be spent in setting up industries in India? Would the N R Is bring technical know-how with them? If they bring it with them, then the indigenous industries

MR SPEAKER You are asking a number of question. Do you want reply to these questions or not?

SHRI JANGBIR SINGH That is why I had already made a request

MR SPEAKER Before asking questions you should understand the rules. Everything cannot be explained here. Ask one question and you will get the reply

SHRI JANGBIR SINGH I would request the hon. Minister to reply to my questions

SHRIMATI KRISHNA SAHI Mr Speaker Sir the question of the hon. Member is very specific. In the main question he has asked about the approvals given to N R Is during the calendar year and during the current financial year. The question relating to raw-material does not arise. If the hon. Member wants to know the provisions made for the N R Is in our industrial policy, I can inform him about that

MR SPEAKER You may tell whatever you know. Rest of the information may be supplied to him in writing by tomorrow

SHRIMATI KRISHNA SAHI All right, Sir

MR SPEAKER You should tell him something about the provisions regarding N R Is

SHRIMATI KRISHNA SAHI Mr Speaker, Sir under the new industrial policy, there is complete liberalisation. Everybody is free to invest capital in the country in any sector. There is no restriction. In the high priority sector there is hundred per cent automatic approval. Other cases are cleared within 30 to 45 days by the Government. This policy applies to N R Is as well as foreign capitalists

SHRI JANGBIR SINGH Mr Speaker, sir the hon. Minister in his reply to part (d) has said that 41 industries are proposed to be set up in Haryana. I would like to know from the hon. Minister whether the Government is going to set up any industry out of these 41 industries in the backward areas of Haryana. Has the Central Government any proposal in this regard?

MR SPEAKER He wants to know whether industries would be set up in backward areas of Haryana

(Interruptions)

SHRIMATI KRISHNA SAHI Mr Speaker Sir choice of location depends on N R Is. I would like to inform the hon. Member that the matter relating to 57 non-automatic industries in Haryana has been approved since 1984. An investment of Rs 15.7 crore for Faridabad, Mohangarh, Gurgaon, Ambala, Sonapat and Panipat for food processing and printing, etc. industries has been approved. As far as backward districts are concerned it depends on the State Government to attract N R Is and provide them infrastructure and other facilities. Only then they would invest there. *(Interruptions)*

SHRI HARI KISHORE SINGH Mr Speaker, Sir, the hon. Minister has discussed the secret industrial policy of the Government. *(Interruptions)* There is misunderstanding about the N R Is that they are setting up industries in this country with our funds. I would like to know whether it is a fact that the N R Is are being attracted to set up industries only in developed states and are they being given lot of facilities to set

up industries in backward areas. How much investment do they propose to make in industries and how much have they actually made?

MR. SPEAKER: Would the Government now endeavour to set up industries in developed states?

SHRIMATI KRISHNA SAHI: Mr. Speaker, Sir, it depends upon the State Governments as to how they attract them. Bihar is not an exception but the State Governments have their own role to play. I have already explained that N.R.Is introduce their schemes at their own will. There are several schemes with us which are approved automatically. But there are also some schemes which we recommend and some committees have been constituted for the purpose. But as far as State Governments are concerned, they have to make efforts to attract the N.R.I. You should ask the Chief Minister of Bihar as to what he has done in this regard. No industrialist wants to invest in Bihar. How can they go to Bihar when there is not infrastructure there for the N.R.Is, or foreign investors or Indian industrialists

[English]

SHRI PRITHVIRAJ D. CHAVAN: Sir, the question is very clear. The question has asked the number of industries set up. The words 'set up' are important. Government is not wanting to give information about the industries which are actually functioning; which are actually started and the foreign investment that has already come. The information in reply to Part (a) says about 995 proposals which have been approved. It does not mean they actually started. Even in reply to Parts (c) and (d) the answer says 'proposed to be set up'. It is clear that foreign investment is not coming in to the extent that we expected. My question is whether the N.R.Is. are waiting for two important concessions from the Government - first is the dual citizenship for N.R.Is. and second is ratification of the Multilateral Investment Guarantee Agency (MIGA) and ratification by Parliament and the legislation connected with it.

Without these two facilities, the N.R.I. will not come in. So, what is the decision of the Government about these two facilities?

[Translation]

SHRIMATI KRISHNA SAHI: When a new work is started it takes some time in implementation. I would like to inform the honorable member that there has been 30 percent increase in the investments made by the N.R.Is. in India during the last two years. How could it happen if the Government has not provided facilities to them. Under our new industrial policy, the Government give cent-per-cent automatic approval. Investment is allowed in housing and real estate. Deposit in foreign currency is allowed and Indian currency in Indian Banks is also allowed and then Portfolio investment is also there. All such investments are allowed that is why they are attracted to invest here.

[English]

THE PRIME MINISTER (SHRI P.V. NARASIMHA RAO): To clarify at this stage, while the NRI investment is coming at its own pace, there are these two points raised by the hon. Member which are being raised by them time and again and the mega thing is not very difficult, that is being sorted out. But the dual citizenship point has run into difficulties. It has been under consideration for years and years and what all I can say at this moment is that we are examining it with a view to find a way out so that the advantages under the dual citizenship scheme should be available to NRIs, at the same time we should steer clear of the pitfalls that they would be encountering in case we take the scheme as is being pressed by the NRIs. This is under examination and I think a decision will be taken shortly.

SHRI SUDHIR GIRI: Sir, it is a good thing that NRIs are coming to India and making their investments. There are a good number of industries in our country which are sick and they are sick because of the lack of efficient management, investment modernisation and so many things. I would like to

know whether the Government had made any endeavour to attract the NRIs to take over the sick industries for industrial purposes in our country.

MR. SPEAKER: The question is: Are there any proposals by the NRIs to take over the sick industries?

[*Translation*]

SHRIMATI KRISHNA SAHI: I am mentioning that for the sake of sick industries, the N.R.Is.....

MR. SPEAKER: Have you received any proposal?

SHRIMATI KRISHNA SAHI: No proposal has been received so far.

SHRI NITISH KUMAR: In her reply to the question the hon. Minister has mentioned the areas in which the N.R.Is are allowed to make investment. Real state has also been mentioned therein. It will have serious consequences. It will cause rise in the price of land. It will not generate any employment opportunities. They will assets and cause rise in price of land. They will manipulate things suiting their own convenience and interest. They want to take away the wealth of the country. You please tell us that in what way the production will increase by this and under what circumstances the N.R.Is have been allowed to invest in the field of real estate?

SHRIMATI KRISHNA SAHI: Mr. Speaker, Sir, I have already explained that it comes under Urban Development. I would also like to inform you that there is no danger to the real estate as you are saying. A scheme has been formulated by the Minister of Urban Development of the Government of India regarding Housing and Real Estate Land Development for the investment by the N.R.I's in this field. Under this scheme they can avail concessions in the following respects.

Mr. Speaker, Sir, should I answer it in 20

minutes or in 2 minutes, as you like? I can explain this much only.

The residential premises would be constructed on service plot. Investment would be made in real estate which would include residential, commercial and office premises. There would be development of townships. In cities and suburban areas, basic facilities like bridges would be provided. Investment would be made in building construction material and as I have said investment will also be in the industries having N.R.I's participation. Should I tell something more or send it later on because it has already been explained in three pages.

[English]

Compensation to Farmers

*485. SHRI MANJAY LAL. Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of villages to whom notices have been issued by the Delhi Development Authority for acquiring land and the rate at which this land is likely to be acquired;

(b) whether the compensation being paid to the farmers is less than the prevailing market rate of such land;

(c) if so, the reasons therefor; and

(d) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Notifications for acquisition of land are issued by the Government of National Capital Territory of Delhi under Land Acquisition Act. Compensation paid to land owners for lands acquired is determined by Land Acquisition Collector in accordance with the provisions of the Land Acquisition Act. The Government of National Capital